

①

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3707/2022/RG/LP Dated: 23/02/2022


It is hereby notified that vide High Court Order Dated 21.02.2022

Mr Aamir Ahmad Bhat
S/O Noor Mohd Bhat
R/O Narbal, (Sunderabad) Magam, Tehsil Narbal, District Budgam-193401

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3539-45/RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr Aamir Ahmad Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 369/2022 /RG/LP Dated: 23/02/ -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Abdul Wahied
S/O Mohd Sharief
R/O Village Kalar Kattal, Tehsil Surankote, District Poonch
A/P H.No.26, Ward No. 08, Village Janyar, Tehsil Haveli, District Poonch - 185101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-2-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
22/2/2022

No: 3532-38 /RG/LP Dated: 23/02/2022.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Wahied, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul
22/2/2022

(3)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3507/2022 /RG/LP Dated: 23/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Abid Hussain


S/O Gh Hussain Yattoo

R/O Alamdar Pora, Tehsil Magam, District Budgam – 193401

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-3-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

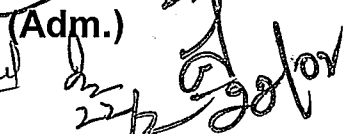
No: 3525-31 /RG/LP Dated: 23/02/2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Hussain, Advocate**

.....for information and necessary action.


Registrar (Adm.)

Rahul 

(4)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3407/2022 /RG/LP Dated: 23/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Aijaz Ahmad Paray
S/O Mohd Maqbool Paray
R/O Prang, Paray Mohalla, Tehsil Kangan, District Ganderbal – 191202

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-4-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3518-24 /RG/LP Dated: 23/02/2022 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aijaz Ahmad Paray, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

5

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 33 of 2022 /RG/LP Dated: 23/02/ -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Antriksh Sharma
S/O Raman Sharma
R/O Ward No. 5, Near Ram Leela Ground Tehsil Basohli, District Kathua
-184201

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-5-2022 in the roll of Advoc-ate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Handwritten signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
23/2/2022

No: 351-17 - /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Antriksh Sharma, Advocate**
.....for information and necessary action.

(Handwritten signature)
Registrar (Adm.)
Rahul
23/2/2022

(6)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 329/2022 /RG/LP Dated: 23/02/2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Mr. Anit Kumar Padha
S/O Suraj Parkash Padha
R/O Ward No.6, Near Shakti Mata Mandir, Tehsil Bani, District Kathua-
184206

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-6-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3504-10/RG /RG/LP Dated: 23/02/2022 Rahul

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anit Kumar Padha**, Advocate
.....for information and necessary action.


Registrar (Adm.)

Rahul

(7)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 31/9/2022 /RG/LP Dated: 23/02/2022

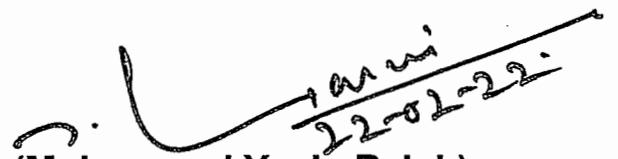
It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Ajaz Ahmed Qureshi
S/O Alam Din Qureshi
R/O Bufliaz, Dandi, Tehsil Surankote, District Poonch -185121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-7-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

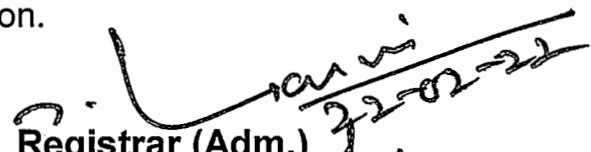
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
23/2/2022

No: 3497-3503 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Ahmed Qureshi, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul
23/2/2022

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 309/2022 /RG/LP Dated: 23/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Anjana Rana
D/O Nek Singh Rana
R/O Sharwal Sarthal, Tehsil & District Kishtwar
A/PH.No.75/C, Bhawani Nagar, Janipur, Jammu -180007

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-8-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
22-02-22

3490-96 - /RG/LP Dated: 23/02/2022
Rahul

- forwarded to the: -
- Principal District and Sessions Judge, Kishtwar.
- Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Kishtwar.
- Deputy Registrar, High Court of J&K Jammu for uploading on the official website.
- Chief Librarian, High Court Wing Jammu/Srinagar for custody and also keeping record of the same.
- Ms. Anjana Rana, Advocate
- for taking necessary action.

(Signature)
Registrar (Adm.)
Rahul
22-02-22

⑨

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 29/07/2022 /RG/LP Dated: 23/02/ -2022


It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Arnash Kumar
S/O Bishamber Dass
R/O Backon, Chalog, Tehsil Bani, District Kathua
A/P Janipur, Daily Excelsior Lane, Jammu-180007

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-9-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3403-89 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arnash Kumar**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 287/2022 /RG/LP Dated: 23/02 -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Avinash Sharma
S/O Kewal Krishan
R/O Harsath, Tehsil Ghagwal, District Samba
A/P H.no.207, Ward No. 2, Ghagwal, Near Ravi Canal (Babu Morh),
Ghagwal, District Samba -184141

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-10-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
22-02-22
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
22/2/2022

No: 3476-02 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avinash Sharma , Advocate**
.....for information and necessary action.

(Signature)
22-02-22
Registrar (Adm.)
Rahul
22/2/2022

(11)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 27 of 2022 /RG/LP Dated: 23/02 -2022


It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Atish Singh
S/O Arjun Singh
R/O Chandwa, Tehsil Katra, District Reasi-182320

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-11-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3469-75 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Atish Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 26 of 2022 /RG/LP Dated: 23/02/ -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Arshad Maqbool
S/O Mohd Maqbool Khan
R/O Gondi Pora, Tehsil Beerwah, District Budgam-193411

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-12-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
22-02-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3462-66 /RG/LP Dated: 23/02/2022

(Signature)
22/2
20/02

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arshad Maqbool, Advocate**
.....for information and necessary action.

(Signature)
22-02-22
Registrar (Adm.)
(Signature)
22/2
20/02

13

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 2507/2022 /RG/LP Dated: 23/02/2022 -2022

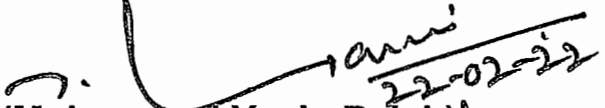
It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Arpit Bharti
S/O Ajay Bharti Gupta
R/O H.No. 42, Ward No. 2, Tehsil R.S. Pura, District Jammu -181102

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-13-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

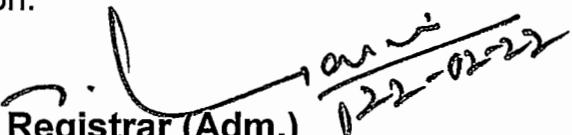
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
22-02-22
Rahul 23/2 22/02

No: 3455-61 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arpit Bharti, Advocate**
.....for information and necessary action.


Registrar (Adm.)
22-02-22
Rahul 23/2 22/02

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 24 of 2022 /RG/LP Dated: 23/02/ -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Asia Hameed
D/O Abdul Hameed
R/O Larki-pora, Sheikh Mohalla, Padgampora, Tehsil Awantipora,
District Pulwama -192122

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-14-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Handwritten signature)
22-02-22

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3448-S4- /RG/LP Dated: 23/02/2022 *Rahul*

(Handwritten signature)
22/2 22/02

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Asia Hameed, Advocate
.....for information and necessary action.

(Handwritten signature)
22-02-22
Registrar (Adm.)
Rahul
22/2 22/02

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 23 of 2022 /RG/LP Dated: 23/02/ -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Asif Habib
S/O Habib Ullah Dar
R/O Khanpora, Tehsil & District Budgam -191111

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-15-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Handwritten signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
22/2

No: 3441-47 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Habib, Advocate**
.....for information and necessary action.

(Handwritten signature)
Registrar (Adm.)
Rahul
22/2

16

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 22/02/2022 /RG/LP Dated: 23/02/2022

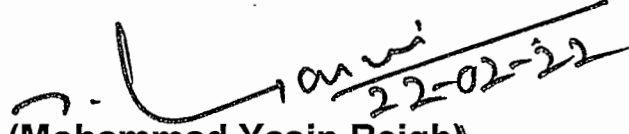
It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Akhil Mehra
S/O Davinder Kumar
R/O Ward No.60, Near Govt. Higher Secondary School, Paloura (Janipur),
Jammu – 181121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-16-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3434-40 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhil Mehra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

17

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 21/9/2022 /RG/LP Dated: 23/02/2022

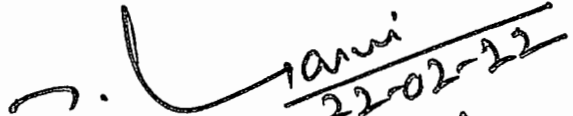
It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Arushi Shukla
D/O Sh.Sanjeev Kumar Shukla
R/O 104/3, Roop Nagar, Tehsil & District Jammu – 180013

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-17-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul 22/2 2022

No: 3427-33 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arushi Shukla, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul 22/2 2022

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 20 of 2022 /RG/LP Dated: 23/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Bharty Devi
D/O Madan Lal
R/O Lower Barnai, Netar Kothain, Tehsil & District Jammu -181205

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-18-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
22-02-22

No: 3420-26 /RG/LP Dated: 23/02/2022
Rahul *22/2* *2022*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bharty Devi, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
22-02-22
Rahul *22/2* *2022*

19

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 19 of 2022 /RG/LP Dated: 23/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Bisma Rafiq
D/O Rafiq Ahmad Tak
R/O New Colony Largam, Tehsil & Distrcit Shopian -192303

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-19-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3413-19 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rafiq Tak, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 189/2022/RG/LP Dated: 23/02/-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Basit Rahi
S/O Abdul Rashid Rahi
R/O Ward No.1, Tehsil Katra, District Reasi -182301

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-20-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
22-02-22

No: 3406-12 /RG/LP Dated: 23/02/2022
Rahul *22/2* *22/02*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basit Rahi, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul *22/2* *22/02*

(51)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 17 of 2022 /RG/LP Dated: 23/02/2022

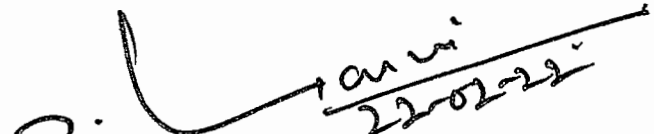
It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Bilkees Ashraf
D/O Mohammad Ashraf Sheikh
R/O Warapora, Magam, Tehsil Handwara, District Kupwara -193221

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-21-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

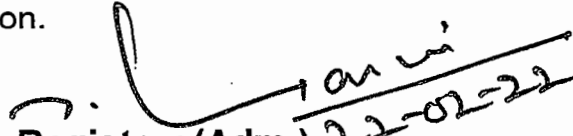
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
22-02-22
Rahul
22/2/2022

No: 3399-3405 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)
22-02-22
Rahul
22/2/2022

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 16 of 2022 /RG/LP Dated: 23/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Burhan-Ul-Haq
S/O Nazir Ahmad Ganaie
R/O Lajura, Ganaie Mohalla, Tehsil & District Pulwama – 192301

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-22-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3392-90 - /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Burhan-Ul-Haq, Advocate**
.....for information and necessary action.

Registrar (Adm.)

23

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 159/2022 /RG/LP Dated: 23/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Cathleen Kaur
D/O S. Onkar Singh Raina
R/O Upper Gadi Garh, Near Jagdev Bakery, Basti Karan Bagh, Jammu-
181101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-23-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3385-91 — /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Cathleen Kaur**, Advocate
.....for information and necessary action.


Registrar (Adm.)

(24)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 14 of 2022 /RG/LP Dated: 23/02/-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Danish Bhadwal
S/O Vijay Kumar
R/O Ward No. 15, Patel Nagar, Tehsil & District Kathua -184101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-24-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
22-02-22

No: 3378-04 /RG/LP Dated: 23/02/2022, *Rahul* *22/2* *2022*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Bhadwal**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul *22/2* *2022*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 13 of 2022 /RG/LP Dated: 23/2/ -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Devinder Singh
S/O Sukhvinder Singh
R/O Rakh Kangwala, P.O. Pangdour, Tehsil & District Samba -184121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-25-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
22-02-22

No: 3371-77 — /RG/LP Dated: 23/02/2022

Rahul
22/2
22/02

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Devinder Singh, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
22-02-22
Rahul
22/2
22/02

26

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 129/2022/RG/LP Dated: 28/2/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Faisal Majeed Ganie
S/O Abdul Majeed Ganie
R/O Reshi Mohalla, Shahnagri, Tehsil Qalamabad, Distrcit Kupwara-193302

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-26-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3364-70 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faisal Majeed Ganie, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 11 of 2022 /RG/LP Dated: 23-2-2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Farhat Shafi
D/O Mohammad Shafi Sheikh
R/O Shirpora Frisal, Baldaar, Tehsil Frisal, District Kulgam -192231

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-27-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
22/2/2022

No: 3357-63 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Shafi, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul
22/2/2022

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 10 of 2022/RG/LP Dated: 23/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Fozia Aijaz
D/O Aijaz Ahmad Lone
R/O Uri, District Baramulla.
A/P Kanispora, District Baramulla-193103

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-28-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
22/02/22
(Mohammad Yasin Beigh)
Registrar (Adm.)
(Signature)
22/2

No: 3350 - 56/RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fozia Aijaz, Advocate**
.....for information and necessary action.

(Signature)
22/02/22
Registrar (Adm.)
(Signature)
22/2

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 099/2022/RG/LP Dated: 23-2--2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Farhat Mustafa
D/O Gh Mustafa Mir
R/O Gantamulla Bala (Mir Mohalla), Tehsil Narwah, District Baramulla-193101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-29-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul *22/02/22*

No: 3343-49/RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farhat Mustafa, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul *22/02/22*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 0867/2022/RG/LP Dated: 23-2-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Heena
D/O Ghulam Mohd Qazi
R/O Dooligam, Tehsil Banihal, District Ramban -182146

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-30-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
22-02-22
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
22/2

No: 3336-42 /RG/LP Dated: 23-2-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena, Advocate**
.....for information and necessary action.

(Signature)
22-02-22
Registrar (Adm.)
Rahul
22/2

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 88 of 2022/RG/LP Dated: 24-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Henna Muzafar
D/O Muzafar Sultan Dar
R/O Seer Hamdan, Tehsil & District Anantnag
A/P Rawalpora, Bank Colony, Lane G, Srinagar -190005

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-31-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

Rahul
23/2 28/02

No. 3956-63-RG/LP Dated: 24-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Henna Muzafar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

Rahul
23/2 28/02

32

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 87 of 2022/ RG/LP Dated: 24-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Hina Kumari
D/O Bir Bahadur Thapa
R/O H.No.300, Nai Basti, Satwari, Tehsil Gardigarh, District Jammu -
180003

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-32-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3949-55- RG/LP Dated: 24-02-2022 Rahul

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hina Kumari, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 869/2022/RG/LP Dated: 24/02/-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Huzaif Ashraf
S/O Mohammad Ashraf Khanpori
R/O 331, Sector-C, Gulbahar Colony, Hyderpora, Tehsil Srinagar South,
District Srinagar - 190014

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-33-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3940-47/RG/LP Dated: 24/02/2022, *Rahul* *23/2* *23/02*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Huzaif Ashraf**, Advocate

.....for information and necessary action.

(Signature)
Registrar (Adm.)

34

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 85 of 2024RG/LP Dated: 24-02-2022


It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Humaira Sajad
D/O Sajad Ahmad
R/O H.No.27, Faizabad Colony, Naikbagh Natipora, Tehsil Chanapora,
District Srinagar-190015

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-34-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

Rahul
23/2
23/02

No. 3932-39-1RG/LP Dated: 24-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humaira Sajad**, Advocate
.....for information and necessary action.


Registrar (Adm.)

Rahul
23/2
23/02

35

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 84 of 2022RG/LP Dated: 24-02-2022

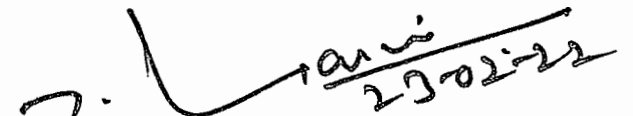
It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Iftkhar Ahmed
S/O Mohd Sayeed Khan
R/O Keri Gulhotta, Tehsil Mendhar, District Poonch -185211

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-35-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

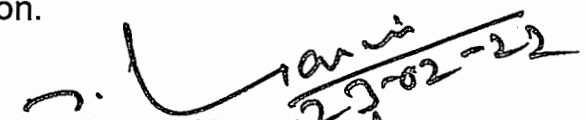
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul [Signature] 23/2/22

No. 3924-31-1RG/LP Dated 24-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Iftkhar Ahmed**, Advocate
.....for information and necessary action.


Registrar (Adm.)
Rahul [Signature] 23/2/22

36

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 83 of 2022/RG/LP Dated: 24-02-2022

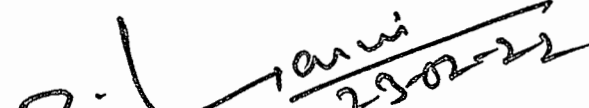
It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Iqra Assad
D/O Assadullah Wani
R/O Kenigam, Tehsil Rajpora, District Pulwama -192306

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-36-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

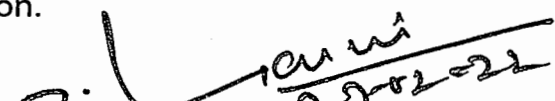
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
23/2-23/02

No. 3916-23- /RG/LP Dated: 24-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Assad, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul
23/2-23/02

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 82 of 2022/RG/LP Dated: 24-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Irshad Ahmad Khan
S/O Ab Rashied Khan
R/O Gulshanpora, Markundal, Tehsil Hajin, District Bandipora-
193501

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-37-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

Rahul 23/2/22

No. 3908-15 /RG/LP Dated 24-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Khan**, Advocate
.....for information and necessary action.

Registrar (Adm.)

Rahul 23/2/22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 81 of 2022 /RG/LP Dated: 24-02- -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Ishfaq Gulzar

S/O Gh. Mohd Lone

R/O Dogripora, Jamia Masjid, Tehsil Awantipora, District Pulwama – 192124

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-38-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
23-02-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3899-3907- /RG/LP Dated 24-02-2022

Rahul
23/2
23/02

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Gulzar, Advocate**
.....for information and necessary action.

M. Yasin
23-02-22
Registrar (Adm.)

Rahul
23/2
23/02

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 709/2022/RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Idrees Saleem
S/O Saleem Dar
R/O H.No.54, Ward No. 4, Beside Bus Stand, Tehsil & District Ramban-182144

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-39-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
23/02/22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3821-27 /RG/LP Dated: 24/02/2022
Rahul 23/2 23/02

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Idrees Saleem, Advocate**
.....for information and necessary action.

M. Yasin Beigh
23/02/22
Registrar (Adm.)
Rahul 23/2 23/02

(40)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 80 of 2022/RG/LP Dated: 24-02-2022


It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Iqra Rehman
D/O Abdul Rehman Gujree
R/O New Zaina Kadal, Khan Kahi Moulla, Tehsil South, District Srinagar-
190002

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-40-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

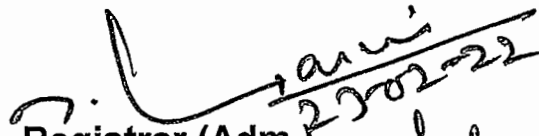
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul 23/2/2022

No. 3891-98 - /RG/LP Dated 24-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Copurt Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Rehman, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul 23/2/2022

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 790/202/RG/LP Dated: 24/02/-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Iqball Farooq

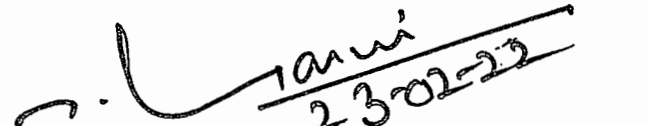
D/O Farooq Ahmad Bhat

R/O Kachgari Masjid, Near Krishna Flour Mill, Zaldagar, Tehsil & District Srinagar -190002

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-41-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul 23/2/22/08

No. 3804-90 RG/LP Dated: 24/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqball Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul 23/2/22/08

42

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 78 of 22/ /RG/LP Dated: 24/02/-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Jyoti Choudhary
D/O Man Singh Chauhan
R/O H.No.224, Sector E, Sainik Colony, Jammu -180011

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-42-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3877-83 RG/LP Dated: 24/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyoti Choudhary, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 3908-1RG/LP Dated: 23-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

**Mr. Javaid Iqbal Lone
S/O Mohd Iqbal Lone
R/O Shahpora Bala, Chorwan, Tehsil Gurez, District Bandipora -193503**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-43-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul *23/2 2022*

No: 3557-64/1RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javaid Iqbal Lone, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul *23/2 2022*

44

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 779/2022/RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Junaid Bin Azad
S/O Azad Ahmad Bhat
R/O Bona Dialgam, Sheikh-pora, Tehsil & District Anantnag- 192210

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-44-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3870-76 RG/LP Dated: 24/02/22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Bin Azad, Advocate**
.....for information and necessary action.


Registrar (Adm.)

45

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 74 of 2022/RG/LP Dated: 24/02-2022

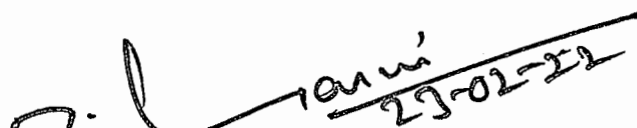
It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Kanika Mahajan
D/O Kuldeep Raj Gupta
R/O H.No.363, Jullahka Mohalla, Jammu-180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-45-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

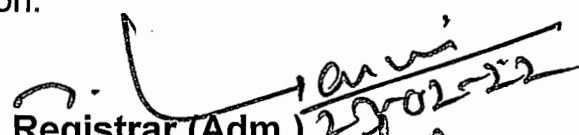
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
23/2 23/02

No. 3849-55 RG/LP Dated: 24/02 2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kanika Mahajan**, Advocate
.....for information and necessary action.


Registrar (Adm.)
Rahul
23/2 23/02

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 40 of 2022 RG/LP Dated: 23-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Kritika Jain
D/O Sanjeev Jain
R/O 95-1/A, East Extension, Trikuta Nagar, Jammu -180020

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-46-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul *23/2* *23/02/22*

No: 3565-72-1 RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kritika Jain**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul *23/2* *23/02/22*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 30 of 2022 /RG/LP Dated: 23/02 -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Kamran Iqbal
S/O Abdul Rashid Lone
R/O Ganjipora, Batwina, Tehsil Wakura, District Ganderbal.-193501

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-47-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
23/2
23/02

No: 3546-52 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Iqbal, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul
23/2
23/02

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 73 of 2022/RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Khyati Sharma

D/O Ram Paul Sharma

R/O H.No.52, Sector 2, Channi Himmat, Jammu -180015

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-48-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3842-48/RG/LP Dated: 24/02/22

(Signature)
Rahul
23/2/22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khyati Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

(Signature)
Rahul
23/2/22

49

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 72 of 2022 /RG/LP Dated: 24/02/2022

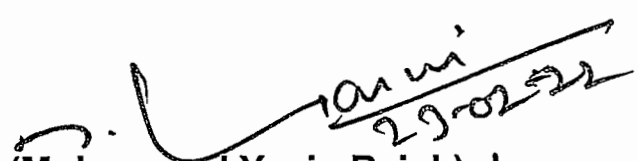
It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Khushboo Manzoor
D/O Mohd Manzoor Bhat
R/O Bonbazar, Tehsil & District Shopian-192303

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-49-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3035-41- /RG/LP Dated: 24/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Manzoor, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 71 of 2022 /RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Lakshmi Raman
S/O Jagdish Chander
R/O Purmandal, Tehsil Bari Brahamana, District Samba – 181145

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-50-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3020-34 /RG/LP Dated: 24/02/2022

(Signature)
Rahul
23/2/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lakshmi Raman, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul
23/2/2022

51

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 69 of 2022 /RG/LP Dated: 24/02/2022

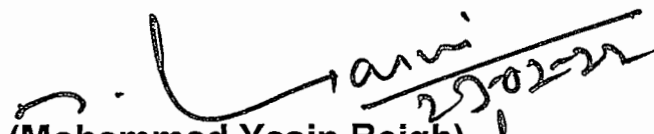
It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Mohammad Saleem Bhat
S/O Gh. Mohammad Bhat
R/O Tarhama, Aastan Mohalla, Magam, Tehsil Kawarhama, District
Baramulla -193404

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-51-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

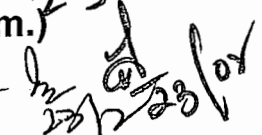
Rahul 
23/2/2022

No: 3814-20 /RG/LP Dated: 24/02/2022.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Saleem Bhat**, Advocate
.....for information and necessary action.


Registrar (Adm.)

Rahul 
23/2/2022

52

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 689/2022 /RG/LP Dated: 24/02/2022

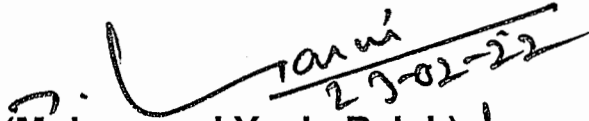
It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Madiya Mushtaq Nadroo
D/O Mushtaq Ahmad Nadroo
R/O Model Town (A), Tehsil Sopore, District Baramulla -193201

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-52-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

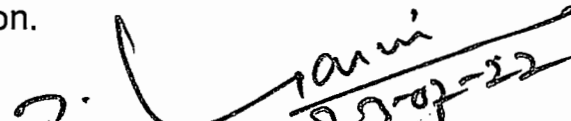
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
23/02/2022

No: 3807-13 /RG/LP Dated: 24/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madiya Mushtaq Nadroo, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul
23/02/2022

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 759/2022 /RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Mehreen Altaf
D/O Altaf Ahmad Wani
R/O H.No.1552, Dalgate near C.D.Hospital, Drugjan, Tehsil South, District
Srinagar (Pin Code-190001)

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-53-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul h 23/2/22

No: 3856-62 /RG/LP Dated: 24/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehreen Altaf, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul h 23/2/22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 769/2022 /RG/LP Dated: 24/02/-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Madhya Parvaz
D/O Parvez Ahmed
R/O Gandoh, Tehsil Bhalessa, District Doda.
A/P Kabir Chowk, Durga Nagar, Sector-1, Jammu -180013

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-54-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3063-69 /RG/LP Dated: 24/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madhya Parvaz, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

55

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 6707/2022/RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Mohammad Bakhtawar
S/O Showket Ahmad Nangroo
R/O Kachdoora, Tehsil & District Shopian-(Pin Code-192303)

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-55-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3800-06 -/RG/LP Dated: 24/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Bakhtawar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

56

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 66 of 2022 /RG/LP Dated: 24/02/ -2022

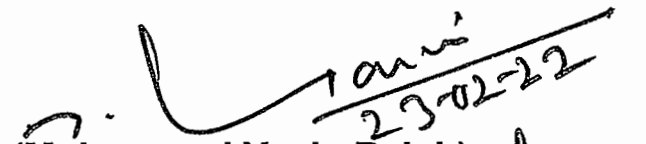
It is hereby notified that vide High Court Order Dated **21.02.2022**

Mr. Mohd Arif
S/O Abdul Rashid
R/O Chachawah B, Tehsil Gool, District Ramban- 182144

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-56-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

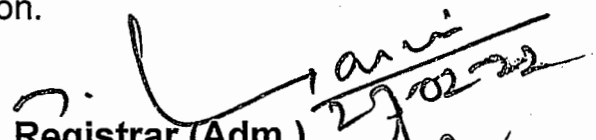
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul [Signature] 23/2
23/2

No: 3793-99 /RG/LP Dated: 24/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Arif, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul [Signature] 23/2
23/2

(57)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 6507/2022 /RG/LP Dated: 24/2/ -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Mohd Noveed Sarwer Khan
S/O Talat Sarwer Khan
R/O Gohlad, Tehsil Mendhar, District Poonch -181123
A/P Ganganagar, Poonch Colony, Ban Talab, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-57-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
23/02/22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3705-91 /RG/LP Dated: 24/02/2022

Rahul
23/2/22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Noveed Sarwer Khan, Advocate**
.....for information and necessary action.

M. Yasin
23/02/22
Registrar (Adm.)
Rahul
23/2/22

SB

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 64 of 2022 /RG/LP Dated: 24/02/2022

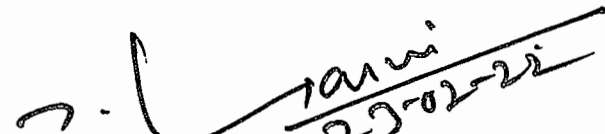
It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Mahapara Parveen
D/O Manzoor Ahmed Wani
R/O Alanbass, Tehsil Banihal, District Ramban
A/P H.No.125, Gulab Colony (Bathindi), Jammu-181152

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-58-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3770-04 /RG/LP Dated: 24/02/22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahapara Parveen, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 639/2022 /RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Misbah Haqani
D/O Mir Mehraj-Ud-Din
R/O Nowpora, Naz Colony Sector-A, Tehsil & District Bandipora -193502

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-59-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul
23/2
23/02

No: 3771-77 /RG/LP Dated: 24/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Misbah Haqani, Advocate**
.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.)
Rahul
23/2
23/02

60

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 47 of 2022 /RG/LP Dated: 23/02/ -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Mayuri Devi
D/O Munshi Ram
R/O Neghal, Tehsil & District Ramban-182144

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-60-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3645-51 /RG/LP Dated: 23/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mayuri Devi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

61

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 52 of 2022/RG/LP Dated: 23-02-2022

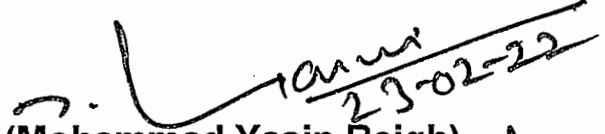
It is hereby notified that vide High Court Order Dated **21.02.2022**

Mr. Mohsin Shafi Parray
S/O Mohd Shafi Parray
R/O New Colony Hardubani, Tangmarg, Tehsil Kunzer, District Baramulla
-193402

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-61-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

Rahul 23/2
23/2

No. 3685-91-1/RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohsin Shafi Parray, Advocate**
.....for information and necessary action.


Registrar (Adm.)

Rahul 23/2
23/2

62

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 51 of 2022 RG/LP Dated: 23-02-2022

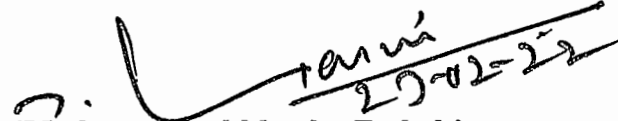
It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Mehreen Akhtar
D/O Mohd Ashtaq
R/O Gangera
A/P Dallah, Housing Colony, Udhampur-182101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-62-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


Rahul 
23/2

No: 3677-84-1RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehreen Akhtar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

Rahul 
23/2

63

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 50 of 2022/RG/LP Dated: 23-02-2022

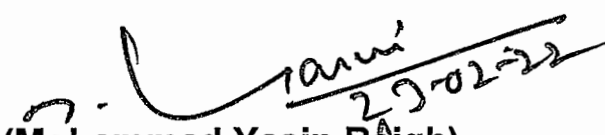
It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Mohmad Rizwan
S/O Noor Mohammad Parrey
R/O Baghat-I-Barzulla, Rawathpora, Tehsil Chanapora, District Srinagar-190005

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-63-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3667-74 /RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmad Rizwan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 49 of 2022 RG/LP Dated: 23-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Mursaleen Gul
D/O Ghulam Rasool Shah
R/O Namlabal, Rajab Shah Colony, Tulbagh, Tehsil Pampore, District
Pulwama-192121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-64-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rakul 23/2
23/2
23/2

No: 3659-66-1 RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mursaleen Gul, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rakul 23/2
23/2
23/2

65

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 40 of 2022/RG/LP Dated: 23-02-2022

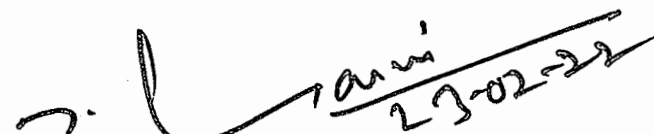
It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Mohd Haffiz Khanday
S/O Mohd Yousuf Khanday
R/O Shallabugh, Tehsil Tullamulla, District Ganderbal - 191131

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-65-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm)

No: 3652-50 /RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Haffiz Khanday, Advocate**
.....for information and necessary action.


Registrar (Adm)

66

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 46 of 2022/RG/LP Dated: 23-02-2022


It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Mehak Babbar
D/O Tarsem Babbar
R/O H.No.122, Ward No.2, Tehsil & District Kathua-184101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-66-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 3637-44 -/RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Babbar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

67

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 45 of 2022RG/LP Dated: 23-02-2022

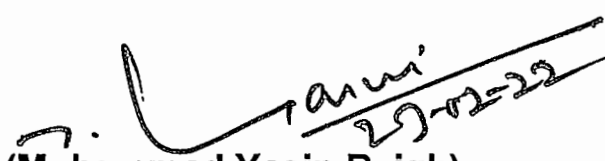
It is hereby notified that vide High Court Order Dated **21.02.2022**

Mr. Mohmmad Umar Dar
S/O Abdul Rashid Dar
R/O Patoosa, Rafiabab, Tehsil Rohama, District Baramulla – 193301

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-67-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3629-36-1RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohmmad Umar Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 44 of 2021/RG/LP Dated: 23-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Mohammed Imtiyaz Gujarpangwala
S/O Mohd Qasim
R/O Ward No.10, Madar, Tehsil & District Bandipora- 193502

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-68-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
23/02/22
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rakul
23/2
23/02

No. 3622-20- /RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammed Imtiyaz Gujarpangwala, Advocate**
.....for information and necessary action.

M. Yasin
23/02/22
Registrar (Adm.)
Rakul
23/2
23/02

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 43 of 2022/RG/LP Dated: 23-02-2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Mr. Manoj Kumar
S/O Som Dutt
R/O Pangdour, Tehsil & District Samba -184121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-69-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)

Registrar (Adm.)

No. 3614-21-1/RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manoj Kumar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

70

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 42 of 2021/RG/LP Dated: 23-02-2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Nowbahar Khan
D/O Masood Ahmad Khan
R/O Baghat Barzulla, Khan Mohalla, Tehsil Chanapora, District Srinagar
A/P Yayil Wanbal, Gousia Colony, Rawalpora/Sanat Nagar, District
Budgam-190005

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-70-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3607-13 - /RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar..
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nowbahar Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

71

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 41 of 2022/RG/LP Dated: 23-02-2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Nosheeba Farooq
D/O Farooq Ahmed Bhat
R/O Chattabal, Baghi Sunder Bala, Tehsil Srinagar South, District Srinagar-190010

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-71-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3600-06 /RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nosheeba Farooq, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

72

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 110 of 2022 /RG/LP Dated: 24/02/2022

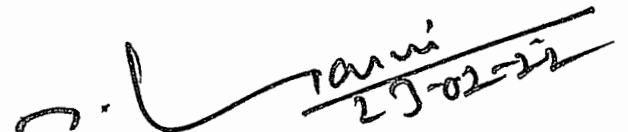
It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Neha Abrol
D/O Sanjeev Abrol
R/O H.No.33, Ward No. 5, Tehsil Chenani, District Udhampur -182141

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-72-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

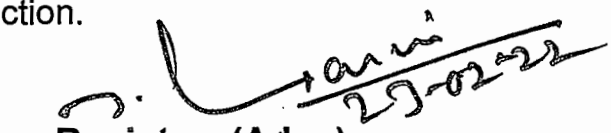
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul 23/2 23/2 23/2

No. 4237-43 /RG/LP Dated: 24/02/22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Abrol, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul 23/2 23/2 23/2

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

73

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 109 of 2022 /RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

**Ms. Neha Mahajan
D/O Yash Paul Gupta
R/O Ward No.4, Near SBI, Tehsil Billawar, District Kathua
A/P 65-B, Daily Excelsior Lane, Janipur, Jammu- 180007**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-73-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4230-36 /RG/LP Dated: 24/02/22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neha Mahajan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

74

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 108 of 2022 /RG/LP Dated: 24/02/2022

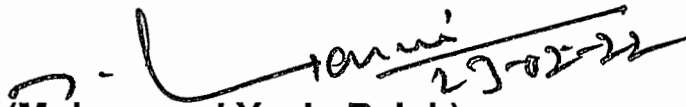
It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Nikita Mahajan
D/O Suresh Kumar
R/O Om Parkash Sham Lal Gupta Cloth House, Near SBI ATM Khellani,
District Doda -182201

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-74-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 42 23-29 /RG/LP Dated: 24/02/22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nikita Mahajan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1079/2022 /RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Mr. Omer Majeed Wani
S/O Abdul Majeed Wani
R/O Bamloora, Tehsil & District Ganderbal-191131

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-75-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4216-22 /RG/LP Dated: 24/02/22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Omer Majeed Wani, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

76

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 106 of 2022 /RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Prakriti
D/O Pratap Singh
R/O Ward NO. 2, Col. Bhagat Singh Market, Near PNB, Tehsil & District
Kathua -184101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-76-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
(Mohammad Yasin Beigh)
Registrar (Adm.)
29-02-22

No. 4209-15 - /RG/LP Dated: 24/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Prakriti, Advocate**
.....for information and necessary action.

M. Yasin
Registrar (Adm.)
22-02-22

77

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 105 of 2022 /RG/LP Dated: 24/02/-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

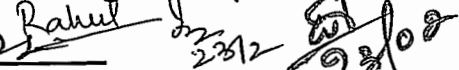
Mr. Piyush Khajuria
S/O Sudershan Khajuria
R/O 219, Extn Janipur Colony, Tehsil & District Jammu -180007

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-77-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4202-00 /RG/LP Dated: 24/02/2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Piyush Khajuria, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 104 of 2022 /RG/LP Dated: 24/02/-2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Pratigya Balwal
D/O Tilak Singh
R/O Neera, Tehsil & District Ramban-182148

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-78-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)

Registrar (Adm)

No. 4095-4201 /RG/LP Dated: 24/02/22 *Rahul*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pratigya Balwal**, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm)

79

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 61 of 2022/RG/LP Dated: 23-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Palvi Sharma


D/O Mohan Lal Sharma

R/O F-766 Bharat Nagar, Rehari Colony, Jammu -180005

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-79-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No 3756-63- /RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

80

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 103 of 2022 /RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Priyanka Manhas

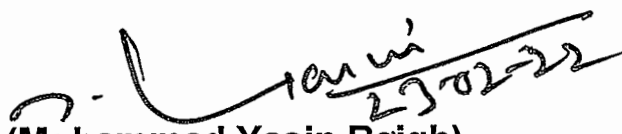
D/O Bishan Singh

R/O Majheen, Near Security Headquarter, Sidhra Jammu -180017

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-80-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4067-73 /RG/LP Dated: 24/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Manhas, Advocate**
.....for information and necessary action.


Registrar (Adm.)

81

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 102 of 2022 RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Pooja Sharma
D/O Ashok Kumar
R/O Ward No. 4, Near Town Hall, Tehsil Hiranagar, District Kathua - 184142

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-81-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4060 - 66 /RG/LP Dated: 24/02/22

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
(Signature)
23/02/22

82

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 62 of 2021/IRG/LP Dated: 23-02-2022

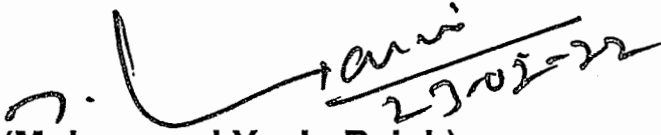
It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Pervaiz Ahmad Wani
S/O Mohd Ashraf Wani
R/O Wahdatpora, Wani Mohalla, Tehsil & District Baramulla -193103

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-82-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order



(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3764-51-IRG/LP Dated: 23-02-2022

Rahul
23/2
23/02

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pervaiz Ahmad Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul
23/2
23/02

83

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 101 of 2022 /RG/LP Dated: 24/02 -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Ridwan Rashid Ganai

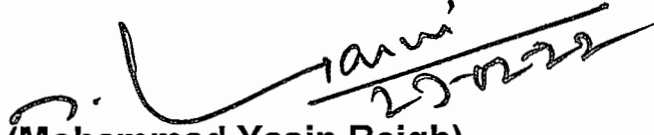
S/O Ab Rashid Ganai

R/O Shangas Near Petrol Pump, Badam-I-Bagh, Tehsil Shangas, District Anantnag -192201

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-83-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4053-59 /RG/LP Dated: 24/02/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ridwan Rashid Ganai, Advocate**
.....for information and necessary action.


Registrar (Adm.)

84

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 59 of 2022 RG/LP Dated: 23-02-2022

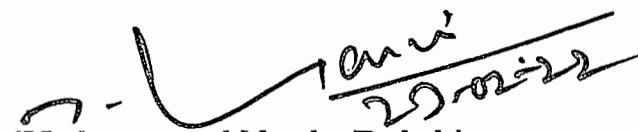
It is hereby notified that vide High Court Order Dated 21.02.2022

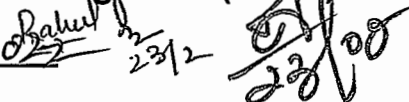
Mr. Rouf Ahmad Wani
S/O Ab Rashid Wani
R/O Furrah, Tehsil & District Anantnag -192101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-84-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

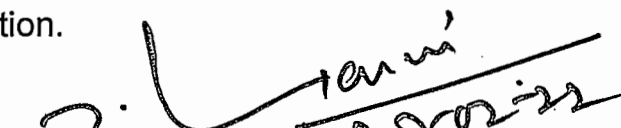
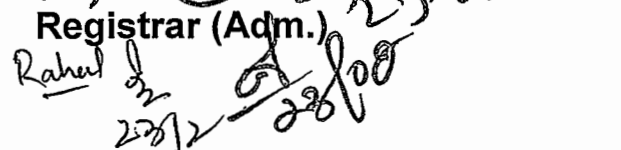
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3740-47-1 RG/LP Dated: 23-02-2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rouf Ahmad Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.) 

85

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 58 of 2022 /RG/LP Dated: 23-02-2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Riya Sharma
D/O Mukesh Sharma
R/O Banota, Near Lakshmi Narayan Mandir, R.S. Pura, Tehsil R.S.Pura,
District Jammu -181102

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-85-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3732-39- /RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Riya Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 57 of 2022/RG/LP Dated: 23-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Rohan Kerni
S/O Mangal Kumar Sharma
R/O Lane. No. 6, Chandhan Vihar, Muthi, Jammu -181205

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-86-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3724-31-1/RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohan Kerni, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

87

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 56 of 2022/RG/LP Dated: 23-02-2022


It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Rachna Devi
D/O Hem Raj
R/O Chachawah, Tehsil Gool, District Ramban
A/P Near DC Residence Sambaldanga, Tehsil & District Udhampur -
182101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-87-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm)

No. 37/6-23-1/RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rachna Devi, Advocate**
.....for information and necessary action.


Registrar (Adm)

89

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 55 of 2022 RG/LP Dated: 23-02-2022

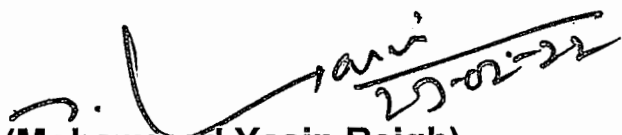
It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Rakshanda Saini
D/O Shakti Ram
R/O Ward No. 7, Tehsil Arnia, District Jammu-1811131

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-88-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3708-15- /RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rakshanda Saini, Advocate**
.....for information and necessary action.


Registrar (Adm.)

(89)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 54 of 2022RG/LP Dated: 23-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Rebal Ahmed Malik
S/O Aftab Ahmed Malik
R/O H.No.120, Ward No. 05, Ghambir Mughlan, Tehsil Manjakote,
District Rajouri-185131

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-89-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm)

No. 3700-07- /RG/LP Dated: 23-02-2022

Rahul
23/2
23/2

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rebal Ahmed Malik, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm)
Rahul
23/2
23/2

90

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 53 of 2022 RG/LP Dated: 23-02-2022

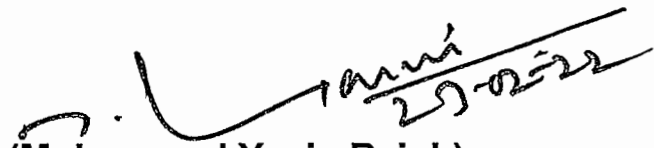
It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Rahul Dev Singh
S/O Pritam Singh
R/O Sarangdhar, Bakal, Tehsil Bhomag, District Reasi -182311

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-90-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3892-99-1 RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Dev Singh**, Advocate
.....for information and necessary action.


Registrar (Adm.)

91

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 60 of 2022 RG/LP Dated: 23-02-2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Rubina Alam
D/O Monawwer Alam
R/O Kalaban, Tehsil Mendhar, District Poonch
A/P Lane No.-1, H.No.26, Basant Nagar, Janipur, Jammu -180007

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-91-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3748-55-1 RG/LP Dated: 23-02-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rubina Alam, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 89 of 2022 /RG/LP Dated: 24-2-2022


It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Sucheta Sharma
D/O Vijay Kumar Sharma
R/O H.No.D-299, Near AG Office, Lower Shiv Nagar, Jammu -180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-92-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

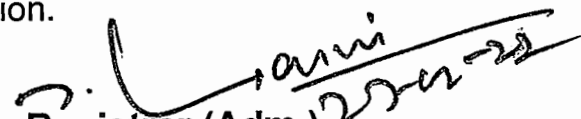
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3968-74 /RG/LP Dated: 24-2-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladkah, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sucheta Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul In
23/2

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 9009/2022/RG/LP Dated: 24-2-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Sheikh Ishfaq Majeed
S/O Ab Majeed Sheikh
R/O Manzgam, Kulgam, Tehsil D.H. Pora, District Kulgam
A/P Iqbal Colony, Wanbal, Chinar Masjid, Nowgam, District Srinagar -
190015

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-93-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 2975-81 /RG/LP Dated: 24-2-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Ishfaq Majeed, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 9094/2022 /RG/LP Dated: 24-2 -2022


It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Shaista Nisar
D/O Nisar Ahmad Zargar
R/O Kathi Darwaza General Bagh, Tehsil Khanyar, District Srinagar - 190003.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-94-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

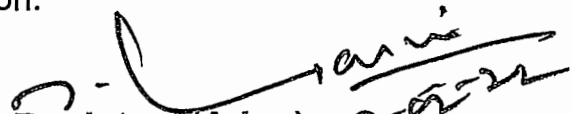
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3982-89 /RG/LP Dated: 24-2-2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Nisar, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul
23/2

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 91 of 2022 /RG/LP Dated: 24-2 -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Shruti Verma

D/O Joginder Verma

R/O Plot No.49, Phase-2, Housing Colony, Tehsil & District Udhampur - 182101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-95-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)
25/2/22

No. 3990-97 /RG/LP Dated: 24-2-2022

Rahul D.
23/2

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shruti Verma, Advocate**
.....for information and necessary action.

(Mohammad Yasin Beigh)
Registrar (Adm.)
25/2/22
Rahul D.
23/2

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 92 of 2022 /RG/LP Dated: 24-2 -2022

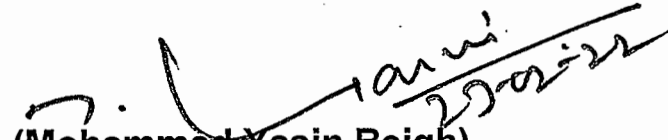
It is hereby notified that vide High Court Order Dated **21.02.2022**

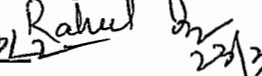
Mr. Shabir Ahmad Kumar
S/O Mohammad Jamal Kumar
R/O Gulshanabad, Tehsil Charar-E-Sharief, District Budgam -191112

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-96-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

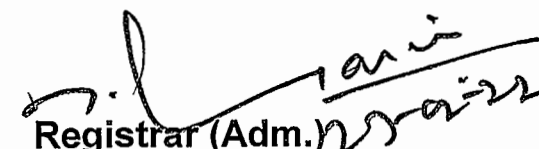
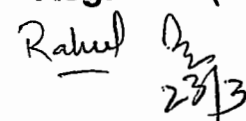
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 3998-4005 /RG/LP Dated: 24-2-2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.) 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 93 of 2022 /RG/LP Dated: 24-2-2022


It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Sunil Sharma
S/O Manohar Lal
R/O Sanoora, Kharara, Tehsil Rajpura, District Samba-184141

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-97-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

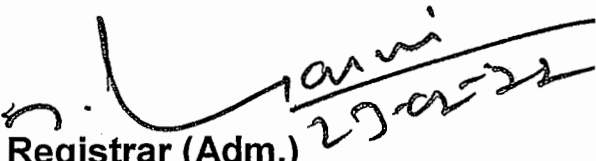
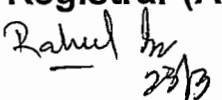
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4005-7A /RG/LP Dated: 24-2-2022 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.) 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 94 of 2022 /RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Showkat Ahmad Gojri
S/O Mohmad Shaban Gojri
R/O Gulmohar Colony, Babatang, Tehsil Pattan, District Baramulla –
193121.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-98-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4013-09 /RG/LP Dated: 24/02/2022 *Rahul In 28/3*

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Ahmad Gojri, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) *25-02-22*
Rahul In 28/3

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 959 2022 /RG/LP Dated: 24/02/2022

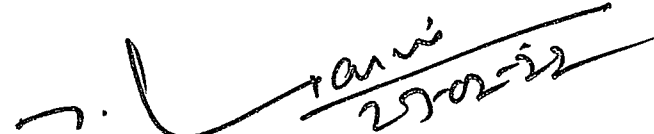
It is hereby notified that vide High Court Order Dated 21.02.2022

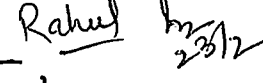
Ms. Shahida Farooq
D/O Farooq Ahmad Dar
R/O Malik Angan Fateh Kadal, Tehsil & District Srinagar- 190002

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-99-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4010-16 /RG/LP Dated: 24/02/22, 

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shahida Farooq, Advocate**
.....for information and necessary action.


Registrar (Adm.) 

(100)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 96 of 2022 /RG/LP Dated: 24/02-2022

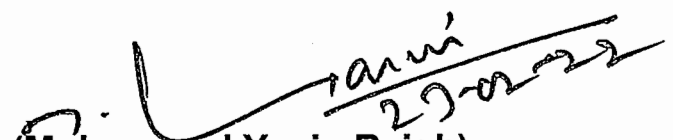
It is hereby notified that vide High Court Order Dated **21.02.2022**

Mr. Sheikh Zahid Murtaza
S/O Murtaza Ali Sheikh
R/O Gudder, Kuttay Mohalla, Tehsil & District Kulgam -192231

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-100-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

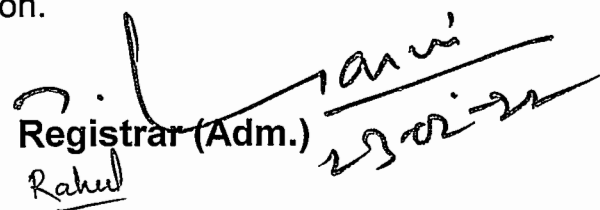
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4017-23 /RG/LP Dated: 24/02/22 ^{Rahul} _{23/2}

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Zahid Murtaza, Advocate**
.....for information and necessary action.


Registrar (Adm.)
Rahul

101

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 979/2022 /RG/LP Dated: 24/02/2022

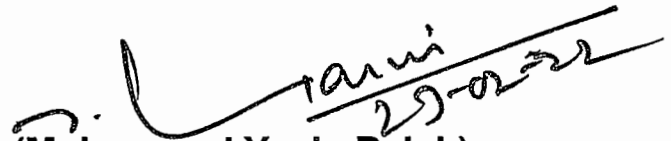
It is hereby notified that vide High Court Order Dated **21.02.2022**

Mr. Shahid Bashir
S/O Bashir Ahmad Sheikh
R/O Yarikhah, Zalla Mohalla, Tehsil Khansahib, District Budgam –
191111.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-101-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

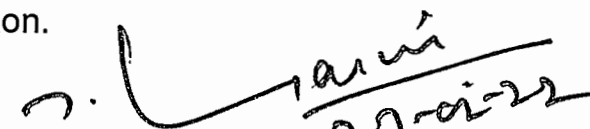
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4024-30 /RG/LP Dated: 24/02/2022 *Rahul In 23/2*

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Bashir**, Advocate
.....for information and necessary action.


Registrar (Adm.) *Rahul In 23/2*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 987/2022/RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Subder Ali
S/O Mohd Iqbal
R/O Seripura, Tehsil Gool, District Ramban -182144.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-102-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
23-02-22

No. 4031-37/RG/LP Dated: 24/02/22 *Rahul In 23/2*

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Subder Ali, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
23-02-22
Rahul In 23/2

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 99 of 2022 /RG/LP Dated: 24/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Shabia Akhtar
D/O Abdul Quyoom
R/O Village Mangi Dhara, Tehsil & District Rajouri -181205
A/P JDA, Housing Colony, H.No.22, Rajinder Nagar,Phase2, Sec-2/4, Ban Talab,
Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-103-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4039-45 /RG/LP Dated: 24/02/2022 *Rahul*

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shabia Akhtar, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 100 of 2022/RG/LP Dated: 24/02/-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Shafaq
D/O Javed Ahmed
R/O H.No.24, Mohalla Ustad, Kachi Chawni, Tehsil & District Jammu-180001

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-104-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4046-62/RG/LP Dated: 24/02/2022 *Rahul*

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shafaq**, Advocate

.....for information and necessary action.

M. Yasin Beigh
Registrar (Adm.) *Rahul*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1209/2022/RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Sabreena Majid
D/O Ab Majid Dar
R/O Ogmuna, War Mohalla, Kunzer, Tehsil Karahuma, District Baramulla-193404

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-105-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
24/02/22

No. 4636-42 /RG/LP Dated: 25/02/22 *Rahul* *23/2* *gulo*

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Majid, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
24/02/22
Rahul *23/2* *gulo*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENT

NOTIFICATION

No: 1219/2022 /RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Supriya

D/O Janak Raj

R/O H.No.359, Vishwakarma Chowk, Digiana, Jammu -180010

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-106-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul In 25/2 Guloo

No. 4643-49 /RG/LP Dated: 25/02/2022

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Supriya, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul In 25/2 Guloo

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 135 of 2022 /RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Sheikh Azhr U Din
S/O Mohammad Akbar Sheikh
R/O Tadid Mohallah, Check Kanispora, Tehsil & District Baramulla -
193101

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-107-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)

Registrar (Adm.)

No. 4743-49 /RG/LP Dated: 25/02/22

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Azhr U Din**, Advocate
.....for information and necessary action.


Registrar (Adm.)

Rahul

In

23/2

24/08

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL
ENROLLMENT

NOTIFICATION

No: 122/2022 /RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Sahil Sharma
S/O Subash Chander Sharma
R/O Bowli Bazar, Sunari, Tehsil & District Ramban -182144

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-108-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm)

No. 4650-56 /RG/LP Dated: 25/02/22

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Sahil Sharma, Advocate
.....for information and necessary action.

Registrar (Adm)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1230/2022 /RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Shazia Manzoor
D/O Manzoor Ahmad Sheikh
R/O Ranbirpora (Kehribal), Tehsil Mattan, District Anantnag
A/P 65/B, Daily Excelsior Lane, Indira Colony, Janipur, Jammu -180007

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-109-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm)
Rahul 23/2 Gul09
24-02-22

No. 4657-63 /RG/LP Dated: 25/02/22

Copy forwarded to the:-

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Manzoor, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm)
Rahul 23/2 Gul09
24-02-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 12407/2022 /RG/LP Dated: 25/02/2022


It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Sehar Sharma
D/O Daisy Sharma
R/O 68 B/B, Gandhi Nagar, Jammu-180004.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-110-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4664-70 /RG/LP Dated: 25/02/22

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehar Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1369/2022 /RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Saahil Ahmed
S/O Gh. Murtaza
R/O Leh, Ladakh, District Leh
A/P H.No.149, Old Gupta Colony, Vijay Nagar, New Delhi- 110009

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-111-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
24-02-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4764-70 /RG/LP Dated: 25/02/22 *Rahul* *23/2* *Guloo*

Copy forwarded to the:-

1. Principal District and Sessions Judge, Leh
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saahil Ahmed, Advocate**

.....for information and necessary action.

(Signature)
24-02-22
Registrar (Adm.)
Rahul *23/2* *Guloo*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1259/2022 /RG/LP Dated: 25/02/ -2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Mr. Sajad Ali Mir
S/O Ali Mohd Mir
R/O Rangil, Kumar Mohalla, Tehsil & District Ganderbal-190006

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-112-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
24-02-22
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4673-79 /RG/LP Dated: 25/02/2022 *Rahul h/ 23/2 24/02*

Copy forwarded to the:-

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ali Mir, Advocate**
.....for information and necessary action.

(Signature)
24-02-22
Registrar (Adm.)
Rahul h/ 23/2 24/02

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 126 of 2022 /RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Snober Muzafar

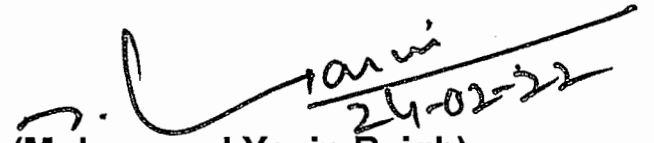
D/O Late Muzafar Hussain Malik

R/O Saidpora Payeen, Tehsil & District Shopian -192303

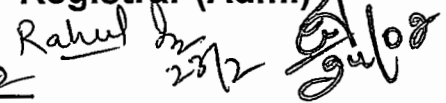
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-113-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

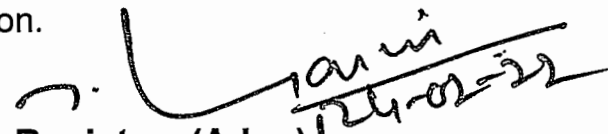
No. 4680-86 /RG/LP Dated: 25/02/22


Rahul
25/2
gulo

Copy forwarded to the:-

1. Principal District and Sessions Judge, Shopian
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Shopian
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Snober Muzafar, Advocate**

.....for information and necessary action.


Registrar (Adm.)
Rahul
25/2
gulo

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1279/2022/RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Shivani Attri
D/O Tarsem Lal
R/O Syedpore, Tehsil-Nagri, District-Kathua -184151

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-114-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4607-93/RG/LP Dated: 25/02/2022

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Attri, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 128 of 2022 /RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Shakoor Ahmed

S/O Manier Hussain


R/O Sakhi Maidan (Hut), Tehsil Mendhar, District Poonch -185111

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-115-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


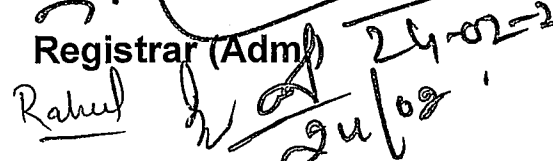
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4694-4700 /RG/LP Dated: 25/02/22 

Copy forwarded to the:-

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shakoor Ahmed**, Advocate
.....for information and necessary action.


Registrar (Adm.) 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 129 of 2022 /RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Sunil Dogra
S/O Yash Paul Dogra
R/O H.No. 856/B, Janipur Colony, Jammu- 180007

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-116-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4701-07 /RG/LP Dated: 25/02/22

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Dogra** Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 130 of 2022 /RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Shuby Rehman
D/O Ab Rehman Ahangar
R/O Kulgam, Near Clock Tower, Tehsil & District Kulgam- 192231

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-117-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
24-02-22
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul h. Gul

No. 4708-14 /RG/LP Dated: 25/02/22

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kulgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shuby Rehman, Advocate**
.....for information and necessary action.

(Signature)
24-02-22
Registrar (Adm.)
Rahul h. Gul

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 131 of 2022 /RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

**Ms. Saleeqa Rashid
D/O Abdul Rashid Bhat
R/O Wanigam, Payeen Pattan, Danger Mohalla, Tehsil Pattan, District
Baramulla-193198**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-118-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)

Registrar (Adm)

No. 4715-21 /RG/LP Dated: 25/02/22 *Rahul* *gulo*

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saleeqa Rashid, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm)
Rahul *gulo*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 13407/2022 /RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Sabeel Kawoosa

D/O Muzaffar Ahmad Kawoosa

R/O Omer Colony-A, Lane No. 3, Mohalla Hamza, Tehsil & District Srinagar -190006

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-119-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
24-02-22
Rahul 28/2 24/02

No. 4736-42 /RG/LP Dated: 25/02/22

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabeel Kawoosa, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
24-02-22
Rahul 28/2 24/02

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 133 of 2022/RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Shah Faizan
S/O Javid Ahmad Shah
R/O H.No.46, Housing Colony, Sanat Nagar, Tehsil Chanapora, District
Srinagar -190005

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-120-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4729-35/RG/LP Dated: 25/02/22

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shah Faizan, Advocate**
.....for information and necessary action.

Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 132 of 2022 /RG/LP Dated: 25/02/2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Sabreena Hafiz
D/O Hafiz Ullah Wani
R/O Ompora, Tehsil & District Budgam -191111

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-121-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul *Gul*
24-02-22

No. 4722-20 /RG/LP Dated: 25/02/22

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Hafiz, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul *Gul*
24-02-22

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 111 of 2022/RG/LP Dated: 25-02-2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Tsering Laskit
D/O Lotos Gailson
R/O Stok Spalzin, Tehsil & District Leh, Ladakh
A/P Nanak Nagar, Jammu -180004.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-122-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4566-72 - /RG/LP Dated: 25-02-2022

Copy forwarded to the:-

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tsering Laskit, Advocate**
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 112 of 2024RG/LP Dated: 25-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Tanya Sharma
D/O Vijay Kumar
R/O 537-A, Gandhi Nagar, Jammu-180004

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-123-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
24-02-22

No. 4573-80- /RG/LP Dated: 25-02-2022 *Rahul In Gulab*

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanya Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
24-02-22
Rahul In Gulab

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 113 of 2022/RG/LP Dated: 25-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Tabinda Nazir


D/O Nazir Ahmad Nanda

**R/O Kanli Bagh, Sector 4, Friends Colony, Tehsil & District Baramulla -
193101**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-124-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4501-88-1/RG/LP Dated: 25-02-2022

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabinda Nazir**, Advocate
.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 114 of 2022/RG/LP Dated: 25-02-2022

It is hereby notified that vide High Court Order Dated **21.02.2022**

Ms. Tamanna

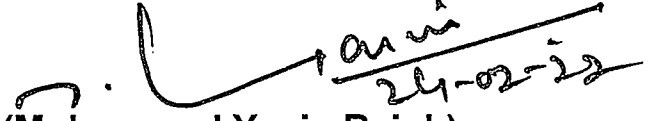
D/O Ashok Kumar

**R/O Ward No.05, H.No. 119, Ghou Manhasan, Shiv Mandir Street, Tehsil
Marh, Jammu -181206**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-125-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4589-96-1RG/LP Dated: 25-02-2022

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tamanna, Advocate**

.....for information and necessary action.


Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 115 of 2021/RG/LP Dated: 25-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Ms. Tawheeda Habib
D/O Habib Ullah Dar
R/O Nangerpora, Mughama, Tehsil Kunzer, District Baramulla -193121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-126-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul In Guloo

No. 4597-4604-1/RG/LP Dated: 25-02-2022

Copy forwarded to the:-

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tawheeda Habib, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
Rahul In Guloo

(127)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 116 of 2022 /RG/LP Dated: 25-02-2022

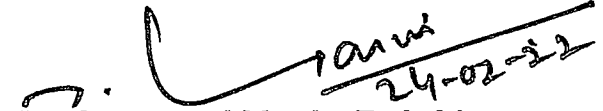
It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Uzair Nazir
S/O Nazir Ahmad Zargar
R/O Eidgah, Firdous Colony, Tehsil Eidgah, District Srinagar -190011

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-127-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4605-12- /RG/LP Dated: 25-02-2022 

Copy forwarded to the:-

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Uzair Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.) 25-02-22


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 117 of 2022/RG/LP Dated: 25-02-2022


It is hereby notified that vide High Court Order Dated **21.02.2022**

Mr. Vivek Mattoo
S/O Deepak Mattoo
R/O H.NO.54/1, Vivek Vihar, Pandoka Colony, Lane No.1, Jammu -181121

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-128-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.



By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No. 4613-20-1/RG/LP Dated: 25-02-2022

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vivek Mattoo, Advocate**
.....for information and necessary action.


Registrar (Adm.)


129

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 118 of 2022 RG/LP Dated: 25-02-2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Waseem Ahmad Malik
S/O Nazir Ahmad Malik
R/O Khuri Bat Pora, Malik Mohalla, Tehsil Damhal Hanji Pora, District
Kulgam -192233

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-129-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
24-02-22
(Mohammad Yasin Beigh)
Registrar (Adm.)
Rahul *h* *gub*

No. 4621-28- /RG/LP Dated: 25-02-2022

Copy forwarded to the:-

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Ahmad Malik**, Advocate
.....for information and necessary action.

(Signature)
24-02-22
Registrar (Adm.)
Rahul *h* *gub*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 119 of 2022 /RG/LP Dated: 25/02/2022 -2022

It is hereby notified that vide High Court Order Dated 21.02.2022

Mr. Yaggik Gupta
S/O Sandeep Gupta
R/O 298-F, Naibasti Satwari, Jammu-180003

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-130-2022 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
24-02-22

No. 4629-35 /RG/LP Dated: 25/02/22 *Rahul Gupta*

Copy forwarded to the:-

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yaggik Gupta, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
24-02-22
Rahul Gupta